

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

Appeal No.717/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Bombasuki Construction Pvt.Ltd.-Vs-Registrar of Companies, Bihar <i>Jharkhand</i>		
Under Section	<b>252 (3)</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) *AKASH SHARMA, Pr. CS* } *Petitioner*

*Akash Sharma*  
*19/1/18*

**ORDER**

Ld. Pr. CS for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Heard. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Jharkhand for filing their details paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter rejoinder, if any, may be filed within 15 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate



Affairs, Kolkata and the Registrar of Companies, Jharkhand and file affidavit of service within 7 days from today.

List it on 15/03/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P.Singh)  
Member (J)